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Title: Need to regularize the services of casual labourers engaged by Air Line Industry .

DR. K.S. MANOJ (ALLEPPEY): Madam, the Airline Industry is a very booming industry now and most of the airports in India are making huge profits from this industry. In all these airports, ground handling works are done by casual labourers. They are also engaged as passenger assistants, security assistants, cargo assistants for loading and unloading of cargo and baggage from flights, office assistants, helpers and other works, as a casual employee of a permanent nature. All these employees are either the displaced landowners or children of the employees of Air India. Most of these workers have been working at the airports for the last ten to fifteen years. So far, the services of these workers have not been regularized. They are not extended statutory benefits including weekly off, overtime wages, leave benefits, provident fund, bonus, etc. These matters were brought before the management. However, the management had not settled the issue. Recently, the High Court of Mumbai had directed the management to hike their salaries to Rs. 215 per day as that of contract daily wages. So, I urge upon the Government to regularize their services and give them proper salaries.